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NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/02/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/204/2016
NAME OF THE PETITIONER(S) : Alagurajan
NAME OF THE RESPONDENT(S) : Cheran Hotels Private Limited and 8 Others
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

- | | | | |
|----|--|---|---|
| 1. | KANNAN P.T.
FOR M/s. FOXMANDAL &
ASSOCIATES. | ADVOCATE FOR RESPONDENTS
NO. 1-3, 8 & 9. |  |
| 2. | K. RAMASAMY &
G.V. MOHAN KUMAR | Counsel for Respondent
no. 7 |  |
| 3. | Cibi Vishnu
T.V.P. Saivihan
Sandeep Kumar | Counsel for
Petitioner | T.V.P. Saivil |
| 4. | K. RAMESH
R.V. Ramalingam & Associates | Counsel for
the Respondent | K. Ramesh
9578145308 |

ORDER

Shri T V P Sai Vihari, representing counsel for petitioner present. Shri P T Kannan, counsel for R1 to R3, R8 & R9, Shri K Ramesh, counsel for R4 and Shri G V Mohan Kumar, counsel for R7 are present. Counsel for petitioner filed an affidavit showing proof of effecting service of notice on R5 & R6. The same is taken on record. Notices have been served. R5 & R6 are called but absent. No representation. The service of notice on R5 & R6 is held sufficient. In the circumstances, R5 & R6 are proceeded ex parte. Counsel for petitioner filed an application for withdrawal of the company petition for which counsel for respondents sought time to file counter. Time extended at request. Put up on **28/2/2017 at 10.30 A.M.**


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)